

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 153/MP/2018**

Subject :Petition under Section 79 to adjudicate upon dispute between the Petitioner and the Respondent, Electricity Department of Dadra and Nagar Heveli as per the Bulk Power Agreement dated 6.9.2011.

Petitioner : Maharashtra State Electricity Transmission Company Ltd.

Respondent : Electricity Department of Dadra and Nagar Haveli

**Petition No. 154/MP/2018**

Subject : Petition under Section 79 to adjudicate upon dispute between the Petitioner and the Respondent, State of Goa as per the Bulk Power Agreement dated 21.11.2011.

Petitioner : Maharashtra State Electricity Transmission Company Ltd.

Respondent : State of Goa

**Corrigendum to ROP dated 19.12.2018**

Inadvertent errors in the Record of Proceedings dated 19.12.2018 in the above Petitions are corrected and modified as under:

(a) Para 1 and 2 are modified as under:

“The present petitions have been filed for seeking direction to the Respondents to pay outstanding dues and to continue to pay the transmission charges due to non-availability of power from RGPPL

2. None appeared on behalf of the Petitioner. The Commission on perusal of the Petitions directed issue of notice to the respondents.”

(b) Para 6 shall be added to the Record of the Proceedings as under:

“6. After conclusion of the proceedings of the day, learned counsel for the Petitioner approached the Bench Officer and marked her attendance in the Attendance Sheet.”

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**

